

Government of Jammu & Kashmir
Health & Medical Education Department
Civil Secretariat, **Jammu/Srinagar**

Notification,

Jammu, the 16th March, 2020

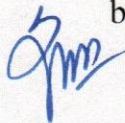
S. O. 104 :- In exercise of the powers conferred by section 2 of the Epidemic Diseases Act, 1897 (Act. No. 3 of 1897), the Lieutenant Governor hereby makes the following regulations; namely:-

1. **Short Title, Extent and Commencement: -**

- (i) These regulations may be called the Jammu and Kashmir Epidemic Disease (COVID-19) Regulations, 2020.
- (ii) They shall extend to whole of the Union territory of Jammu and Kashmir.
- (iii) They shall come into force from the date of publication of the notification in the Official Gazette.

2. **Definitions:-** In these regulation unless the contest otherwise requires:

- a) “**Epidemic Disease**” means COVID-19;
- b) “**Surveillance Personnel**” means any personnel designated by the District Magistrate of the respective District to discharge such functions, duties and responsibilities as are considered necessary for the purpose of these regulations;
- c) “**Premises**” means any land , whether used for agricultural or non-agricultural purposes, or any building or part of a building and includes,-



- (i) the garden, grounds and out-houses, if any, appurtenant to such building or part of a building, and
 - (ii) any fittings affixed to such building or part of a building for the more beneficial enjoyment, thereof;
- d) **'Home Quarantine'** means confining a person suspected to be suffering from Epidemic disease to a dwelling unit or part thereof with a purpose to minimize possibility of direct or indirect contact with other persons and animals;
- e) **'Institutional Quarantine Facility'** means any facility declared by the Director Health Services, Jammu/ Kashmir for the purpose of quarantine of suspected/ probable cases of COVID-19;
- f) **'Isolation Facility'** means any facility declared by the Director Health Services, Jammu/ Kashmir for the purpose of isolation of confirmed cases of COVID-19;
- g) **'Order'** means any instruction(s) or order(s) issued by the concerned District Magistrate/ Additional District Magistrate/ Sub Divisional Magistrate or officers of the Health and Family Welfare Department and Department of Medical Education not below the rank of Chief Medical Officer of a District, Principal of a Government Medical College or Medical Superintendent of a Hospital or any other officer of the Union territory of Jammu and Kashmir as may be designated by the Government in this regard for the surveillance, prevention and control of COVID-19;
- h) **'District Surveillance Unit'** means any unit or office notified as such by the Government or any of its functionaries.



3. Powers, duties and responsibilities of Surveillance Personnel.

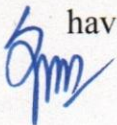
- (i) If there are sufficient reasons, cause or information to suspect or believe that any person(s) could be infected with COVID-19 and his continued presence in a premises is hazardous to the public safety, it shall be lawful for a Surveillance Personnel to enter upon any such premises, after giving reasonable opportunity to the owner / occupier, for the purpose of surveillance of instances of fever or cough or respiratory difficulty, enquire into or undertake physical examination, as he/ she thinks fit, and such person(s) shall be bound to cooperate and render all possible assistance to facilitate such surveillance, inspection, enquiry and examination.
- (ii) If consequent upon such inquiry, inspection, examination or otherwise, Surveillance Personnel has reason to believe or suspect that such a person could be infected with COVID-19, the Surveillance Personnel may direct/ arrange to put that person(s) in home quarantine or direct/ escort that person(s) to an "Institutional Quarantine Facility" or an 'Isolation Facility'.

4. Duties of Medical Officers and Practitioners.

It shall be mandatory for Medical Officers in Government Health Institutions and registered Private Medical Practitioners, including AYUSH practitioners, to notify such person(s) to the concerned District Surveillance Unit, along with duly filled up self declaration forms, who, within their knowledge, are having travel history to COVID-19 affected countries as per the extant guidelines and are having complaints of fever or cough or respiratory difficulty or even without any signs and symptoms of the Epidemic disease.

5. Enforcement.

If the owner or occupier(s) of any premises or any individual suspected/ confirmed with COVID-19, refuses to take measures for prevention or treatment i.e. Home quarantine/ Institutional Quarantine/ Isolation or any such persons refuses to co-operate with, render assistance to or comply with the directions of the Surveillance Personnel, the concerned District Magistrate or Additional District Magistrate or Sub Divisional Magistrate or an Executive Magistrate, having jurisdiction and specifically authorized by the District Magistrate in this



regard, may pass an appropriate Order and may proceed with proceedings under section 133 of the Code of Criminal Procedure, 1973(2 of 1974) or take any other coercive action as deemed necessary and expedient for enforcing such cooperation and assistance. In case of a minor, such order shall be directed to the guardian or any other adult member of the family of the minor.

6. Offences.

Whosoever contravenes any of the provisions of these regulations or disobeys an Order or obstructs the performance of functions, duties and responsibilities enshrined upon any authority under these regulations, shall be deemed to have committed an offence under section 188 of the Indian Penal Code, 1860(45 of 1860).

By order of the Lieutenant Governor.

Sd/-

Atal Dulloo (IAS)

Financial Commissioner,


Health & Medical Education Department

No. HD/Legal/Genl/MR- 14/2020

Dated: 16 /03/2020

Copy to the: -

1. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
2. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
3. Secretary to Government, General Administration Department.
- ✓ 4. Secretary to Government, Department of Law Justice & Parliamentary Affairs.
5. Divisional Commissioner Jammu / Srinagar.
6. Director SKIMS, Soura Srinagar.
7. Mission Director, National Health Mission, J&K.
8. Principal, Government Medical College, Jammu/ Srinagar /Baramulla /Anantnag/Doda/Kathua/Rajouri.
9. Director, Health Services, Kashmir/ Jammu.
10. Director, Family Welfare, MCH & Immunization, J&K.
11. Director, Indian Systems of Medicine, J&K.
12. Managing Director, J&K Medical Supplies Corporation Ltd.
13. State Drugs Controller, Drugs & Food Control Organization, J&K.



14. All Deputy Commissioners of Union Territory of J&K.
15. Director Archives, Archeology & Museum J&K.
16. OSD to the Advisor (B) to Hon'ble Lieutenant Governor, J&K.
17. General Manager, Government Press, Jammu for publication in the next issue of the Government Gazette.
18. All Chief Medical Officers of Health Department of Union Territory of J&K.
19. Private Secretary to the Chief Secretary.
20. Private Secretary to the Financial Commissioner, Health & Medical Education Department.
21. Incharge website for hosting the S.O on the official Website.
22. Stock file.

Jst
16/03/2020

(Sajad Amin Shah)

Additional Secretary to Government
Health & Medical Education Deptt.

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